

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 619
CP-07/241-242/ND/2022
Cont.A.P/17/2022,IA/156/2022

IN THE MATTER OF:
Mr. Harpal Singh and Anr.

...APPLICANT

Vs.

M/s. BBI Fitness Services Pvt. Ltd. And Ors.

...RESPONDENT

Section
U/s 241-242

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv Bharath Gangadharan, Adv
Siddharth Nigotia in Contempt Petition
No. 17 of 2022. Advocate Abhinav
Bhatia.

For the Respondent

:

ORDER

Con.A.P/17/2022

None appears on behalf of the Applicant, at the time of hearing of the matter.

Ld. Counsel on behalf of the Respondent is present and sought time to file their reply. Time prayed for is granted. List the matter on **26.09.2024** along with other IA.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)